

**Central Administrative Tribunal
Principal Bench**

OA No.4574/2015

New Delhi, this the 30th day of April, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Dr. Amita Dev
W/o Mr. Rajeev Paul Dev
aged 51 years,
R/o 23/39, Old Rajender Nagar,
New Delhi 110 060.

Presently Posted as :
Principal (Ad-hoc)
Bhai Parmanand Institute of Business Studies and
Additional Charge as
Principal (Ad-hoc)
Ambedkar Institute of Technology,
Delhi. Applicant.

(By Advocate :Shri Sourabh Ahuja)

Versus

1. Govt. of NCT of Delhi
Through its Chief Secretary
Delhi Sachivalaya
Players Building,
New Delhi.
2. Secretary/Principal Secretary
(Technical Education)
Department of Training & Technical Education,
GNCT of Delhi
Muni Maya Ram Marg, Pitam Pura,
Delhi 110 088.
3. Union Public Service Commission
Through its Secretary
Shahjahan Road,
New Delhi. ... Respondents.

(By Advocate : Shri Anuj Kumar Sharma)

: O R D E R (ORAL) :**Justice L. Narasimha Reddy, Chairman:**

Learned counsel for the applicant and respondents submit that the facts of this case are similar to those in OA No.3146/2015. Through a separate order dated 30.04.2019, we allowed the said OA.

2. Therefore, this OA is also allowed. The respondents shall convene the DPC to consider the case of the applicant for the post of Principal in accordance with the unamended Rules of 1969. We make it clear that in the event of applicant being selected and appointed to the post, he shall be entitled to draw the scale of pay attached to that post before the rules were amended. The respondents shall, however, be entitled to apply the amended rules for the post that have arisen subsequent to the date on which the amendment came into force. Exercise in this behalf shall be completed within a period of four months from the date of receipt of certified copy of this order.

There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/pj/